

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 808/2023 In C.P.(IB)/294(MB)2018

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Om Prakash Agrawal
IN THE MATTER OF
IDBI Bank Ltd.

V/s

S. Kumar Nationwide Ltd.

APPEARANCES: -

FOR APPLICANT/LIQUIDATOR : Adv Prakash Shinde

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.808/2023: - The present application is filed by the liquidator S. Kumar Nationwide Limited seeking further extension of 180 days under Regulation 44(2) of the IBC, 2016 to complete the Liquidation process. The Counsel appearing for the Liquidator invited our attention towards the pages 18 and 19 where it has mentioned that 18 IAs are pending for adjudication. He further submits that some issue is also pending before the Apex Court hence, he requires time to complete the liquidation process. Keeping in view the various litigation pending at different level. Having considered the submissions of the counsel appearing for the liquidator and on perusal of the averments placed through the present IA before this Bench, this bench is satisfied.

Accordingly, the time has prayed for under prayer ('b') is allowed.

With the aforesaid observation the **IA.No.808/2023 is allowed and disposed of.**

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)